

MR. CHAIRMAN: She has presented the case nicely.

*(Interruptions)*

[*Translation*]

SHRI LAKSHMI NARAIN MANI TRIPATHI (Kaisarganj): Mr. Chairman, Sir, the speculators and middlemen have hiked the price of sugar in Uttar Pradesh by Rs. 100 per quintal and this in turn has led to steep increase in the price of sugar in the open market.

The sugar mills announce to sell particular quantity of sugar at a particular time. On the basis of this announcement the middlemen buy this sugar from the mill and sell it to the licensed sugar wholesalers and charge Rs. 100 more per quintal. As a result, the market rate of sugar is continuously increasing.

Through this House, I would like to demand from the hon. Minister of Food to immediately issue instructions to the sugar mills that while selling the sugar in open market, they should directly deal with the licensed wholesalers and deliver the sugar to them. In the public interest, I would like to demand that immediate action should be taken on this issue (*Interruptions*)

MR. CHAIRMAN: You please give notice tomorrow. All of you will get opportunity to speak tomorrow

*(Interruptions)*

[*English*]

13.02hrs.

#### PAPERS LAID ON THE TABLE

**Review on the Working of and Annual Report of Nuclear Power Corporation of India Limited, New Delhi for 1991-92 etc**

THE MINISTER OF STATE IN THE MIN-

ISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): On behalf of Shri Bhuvnesh Chaturvedi, I beg to lay on the table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government not he working of the Nuclear Power Corporation of India Limited, New Delhi, for the year 1991-92.
- (ii) Annual Report of the Nuclear power Corporation of India Limited, New Delhi, for the Year 1991 -92 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 4049/93]

#### **Notification under Companies Act, 1956**

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): I beg to lay on the table a copy of the Companies (Appointment and Qualifications of Secretary (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G. S. R. 372 (E) in Gazette of India dated the 13th April, 1993, under sub-section (3) of section 642 of the Companies Act, 1956.

[Placed in Library. See No. LT 4050/93]

**Notification under Industries (Department and Regulation) Act, 1951.**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): On behalf of Shrimati Krishna Sahi, I beg to lay on the table:-

(1) A copy of the Notification No. S.O. 218 (E)/18A/IDRA/93 (Hindi and English versions) published in Gazette of India dated the 31st March 1993 regarding extension of period of take over of the management of Messrs Lily Biscuit Company (Private) Limited and Messrs Lily Bartley Mills Private Limited, Calcutta, upto the 31st March, 1994, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.

(2) A copy of the Notification No. S.O. 219 (E)/18A/IDRA/93 (Hindi and English versions) published in Gazette of India dated the 31st March, 1993 regarding extension of take over of management of Messes Apollo Zipper Company Private Limited, Calcutta, upto the 31st March, 1994 under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No LT.4051/93

**Notification under All India services Act, 1951**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): I beg to lay on the table:-

(1) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951

- (i) The Indian Administrative Service Pay First Amendment Rules, 1993 published in Notification No. G.S.R. 84 in Gazette of India dated the 13th February, 1993.
- (ii) The India Administrative Service (Fixation of Cadre strength) First Amendment Regulations, 1993 published in Notification No. G.S.R. 85 in Gazette of the India dated the 13th February, 1993.
- (iii) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 1993 published in Notification No. S.G.S.R. 97 in Gazette of India dated the 20th February, 1993.
- (iv) The India Administrative Service (Fixation of Cadre strength) Amendment Regulations, 1993 published in Notification No. G.S.R. 98 in Gazette of India dated the 20th February, 1993.
- (v) The Indian Police Service (pay) First Amendment Rules, 1993 published in Notification No. G.D.R. 99 in Gazette of the India dated the 20th February, 1993.
- (vi) The Indian police Service (Fixation of Cadre (Strength) Second Amendment Regulations, 1993 published in Notification No. G.S.R. 100 in Gazette of India dated the 20th February, 1993.
- (vii) The Indian Police Service (Fixation of cadre strength) Third Amendment Regulations, 1993 published in Notification No. G.S.R. 118 Gazette of India dated the 27th February 1993.
- (viii) The Indian Police Service (pay) Second Amendment Rules, 1993 published in Notification No. G.S.R. 119 in Gazette of India dated the 27th February, 1993.
- (ix) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment, Regulations, 1993 published in Notifica-

tion No. G.S.R. 125 in Gazette of India dated the 6th March, 1993.

- (x) The Indian Administrative Service (pay) second Amendment Rules, 1993 published in Notification No. G.S.R. 126 in Gazette of India dated the 6th March, 1993.
- (xi) The Indian Police Service (Fixation of Cadre Strength) Fourth amendment Regulations, 1993 published in Notification No. G.S.R. 335 (E) Gazette of India dated the 26th March, 1993.
- (xii) The Indian Police Service (Pay) Third Amendment Rules, 1993 published in Notification No. G.S.R. 336 (E) in Gazette of India dated the 26th March, 1993
- (xiii) The Indian Forest Service (Cadre) Amendment Rules 1993 published in Notification No. G.S.R. 379 (E) in Gazette of India dated the 19th APRIL, 1993.

[Plced in Library See No. LT 4052/93]

**Annual Report and Review on the working of electronics Research and Development centre, Calcutta for 1991-92 and statement for delay in laying these papers**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): On behalf of Shri Rangarajan Kumaramangalam, I beg to lay on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions of the Electronics research and Development Centre, Calcutta, for the year 1991-92, along with Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Elec-

tronics Research and Development Centre, Calcutta for the year 1991-92

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No LT -4053/93]

13.03 hrs.

**MESSAGES FROM RAJYA SABHA**

[English]

SECRETARY - GENERAL: Sir, I have to report the following message received from the secretary - General of Rajya Sabha :-

(i) I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 27th April, 1993, adopted the following motion in regard to the Committee on public Undertakings :-

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public undertakings of the Lok Sabha for the term ending on the 30th April, 1994, and do proceed to elect in such manner as the Chairman may direct, seven members from among the members of the house to serve on the said Committee."

(2) I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said Committee :-

1. Shri Sunil Basu Ray
2. Shri R.K. Dhawan
3. Dr. Murl Manohar Joshi
4. Shri V. Narayanasamy